

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FIFTIETH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fiftieth Report.

2. The Committee met on the 18th February, 1975 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1975 (Amendment of article 270 and insertion of new article 364A) by Shri Rana Bahadur Singh.

(2) The Constitution (Amendment) Bill, 1975 (Amendment of Eighth Schedule) by Shri Purushottam Kakodkar.

II. Reconsideration of the classification of the Constitution (Amendment) Bill, 1974 (Amendment of articles 124 and 155) by Shri Madhu Dandavate.

Examination of Constitution (Amendment) Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. Shri Purushottam Kakodkar attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1975 (Amendment of article 270 and insertion of new article 364A) by Shri Rana Bahadur Singh.

The Bill seeks to amend the Constitution with a view to provide for special provisions for farmers regarding assessment and collection of income-tax with the object of saving the time of the farmer in running about jobs, such as income-tax matters, that are not productive.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1975 (Amendment of Eighth Schedule) by Shri Purushottam Kakodkar.

The Bill seeks to include Konkani language in the Eighth Schedule to the Constitution.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Reconsideration of the classification of a Bill

5. The Committee then considered the request of Shri Madhu Dandavate to reconsider their earlier decision (*vide* Forty-ninth Report) and place his Bill, namely, the Constitution (Amendment) Bill, 1974 (Amendment of articles 124 and 155) in category 'A'. Shri Madhu Dandavate, who had been invited, did not attend the sitting.

On reconsideration, the Committee did not see any justification in altering the original categorisation of the Bill.

Recommendations

6. The Committee recommend that Sarvashri Rana Bahadur Singh and Purushottam Kakodkar be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI:

G. G. SWELL,
Chairman.

February 18, 1975
Magha 29, 1896 (Saka)

Committee on Private Members' Bills
and Resolutions.